

HIGH COURT OF JAMMU & KASHMIR AT JAMMU

(Office of the Registrar General)

Subject: Charge of the Court of Principal District and Sessions Judge, Kupwara.

ORDER

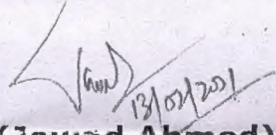
No: 883 of 2021/RG

Dated: 13.02.2021

In the interest of administration, the High Court order No. 814 dated 30.01.2021 is partially modified as under:

The assignment of the charge of the Court of Principal District and Sessions Judge, Kupwara to the Additional District and Sessions Judge, Handwara is withdrawn forthwith. Consequently, the charge of emergent judicial work of the Court of Principal District and Sessions Judge, Kupwara is assigned to Additional District and Sessions Judge, Sopore, Whereas, the routine administrative work shall be attended by the Sub-Judge, Kupwara.

By Order

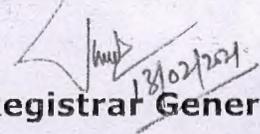

(Jawad Ahmed)
Registrar General

No: 27768-75/RG

Dated: 13.02.2021

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu.
2. Secretary to Hon'ble Mr Justice Vinod Chatterji Koul, Administrative Judge for District Kupwara.
..... for information of their Lordships.
3. Principal District and Sessions Judge, Kupwara.
4. Additional District and Sessions Judge, Handwara.
...for information.
5. Additional District and Sessions Judge, Sopore.
6. Sub-Judge, Kupwara.
.....for information and necessary compliance.
7. In-charge NIC for uploading the same on the official website of High Court of J&K.


Registrar General